

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SWAIN ALUMINIUM PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SWAIN ALUMINIUM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20/03/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27203OR2009PTC010687
5.	Address of the registered office and principal office (if any) of corporate debtor	HOUSE-2, GREEN PARK SAILSHREE VIHAR BHUBANESWAR- 751021
6.	Insolvency commencement date in respect of corporate debtor	20/02/2020
7.	Estimated date of closure of insolvency resolution process	18/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Saradindu Jena IBBI/IPA-002/IP- N00520/2017-2018/11622
9.	Address and e-mail of the interim resolution professional, as registered with the Board	O.U No-510, 5th Floor, Esplanade One, Rasulgarh , Bhubaneswar, Orissa , 751010 Email: ip.jena2017@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above
11.	Last date for submission of claims	05/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A	Web link: ibbi.gov.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SWAIN ALUMINIUM PRIVATE LIMITED** on 20/02/2020.

The creditors of **SWAIN ALUMINIUM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 05/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: BHUBANESWAR
Date: 20/02/2020

SARADINDU JENA

Interim Resolution Professional of
SWAIN ALUMINIUM PRIVATE LIMITED

